

**GENERAL CIRCULAR No. 08/2017**

**Sub:** Details to be included in Summons/Notices issued to Medical witnesses while giving evidence in medico legal cases – reg.

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It is brought to the notice of the High Court that when Summons are issued to the Medical witnesses such as Medical Officers, Radiologists, etc., to give evidence in respect of the certificates/medical records issued by them, the trial Courts are not mentioning necessary particulars such as,


- (a) The name of the person examined or treated by the doctor and the date of such examination;
- (b) The name and address of the Hospital, and the details therein;
- (c) Whether the certificate issued is in respect of an in-patient or an out-patient, and if so, the number thereof;
- (d) If the evidence to be given is in respect of an X-ray Photo, the serial number of the X-ray photo taken;

Consequently, the doctors are put to great inconvenience as they would not be in a position to easily find out the required details.

Therefore, all the Sessions Judges, Chief Judicial Magistrates and Judicial Magistrate First Class in the State are hereby directed to ensure that, while summoning the medical witnesses such as Medical Officers, Radiologists, etc., such Summons shall contain the necessary particulars noted above, in order to enable the medical witnesses to attend the Courts with all the relevant materials connected with cases. The medical witnesses shall also be given reasonable time ( except in urgent cases ) to enable them to search and produce necessary records.

BY ORDER OF HON'BLE THE  
CHIEF JUSTICE,

  
( ASHOK G. NIJAGANNAVAR )  
REGISTRAR GENERAL

  
23/09/17

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